

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112

CP (IB) No. 44/Chd/Pb/2023

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Puneet Bedi

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 10.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Mr. Dharam Paul Garg, Advocate and Mr, Vivek Bansal, RP in person.

For the Respondent : None

ORDER

While hearing the matter, it transpired that the file of the present matter is not traceable, therefore, the Registry is directed to trace out the same within two days and place the same before us on the next date of hearing. This order may be brought to the notice of the Assistant Registrar.

There is no representation on behalf of the respondent/Personal Guarantor despite service of publications in newspapers. Out of sheer indulgence, one last opportunity is granted to the respondent/Personal Guarantor to appear on the next date of hearing before this Adjudicating

10.07.2024
Priyanka

Authority, failing which, ex parte proceedings will be taken up against the respondent/Personal Guarantor.

Objections to the report of the RP, if any, be filed within two weeks with a copy in advance to the counsel opposite. Response, thereto, if any, be filed within one week, thereafter with a copy in advance to the counsel opposite. Let the matter be listed for 21.08.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)